

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.666 OF 2024

IN THE MATTER OF :

Sh. Om Prakash & Ors. ... Applicants

Versus

State of Himachal Pradesh & ors.Respondent s

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TARUN GUPTA

ADVOCATE FOR RESPONDENT NOS.11 & 12

NEW DELHI

B-7/50, SAFDARJUNG ENCLAVE MAIN

DATED : 30.11.2024

NEW DELHI – 110 029

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.666 OF 2024

IN THE MATTER OF :

Sh. Om Prakash & Ors. ... Applicants

Versus

State of Himachal Pradesh & ors.Respondent s

REPLY ON BEHALF OF RESPONDENT NOS.11 & 12

MOST RESPECTFULLY SHOWETH :

1. At the outset, your answering respondents state that the instant OA is totally misconceived, vexatious, frivolous and is therefore, liable to be dismissed. The OA, though camouflaged as a Public interest litigation, is actually a private interest litigation, mischievously filed by certain unscrupulous persons so as to arm twist and brow beat your answering respondents and coerce them to accede to their illegal demands. In furtherance of their nefarious designs of extracting monies from genuine and

honest businessmen, the Petitioners and their associates have formed a group whose sole aim is to file baseless and false cases by picking soft targets, so that they may pressurise them under the garb of such frivolous petitions and extract monies from them by blackmailing them. The present petition is also one such unscrupulous attempt on the part of the Petitioners to unnecessarily harass and humiliate genuine businessmen like your answering respondents by levelling absolutely false and baseless allegations against them, with an oblique motive to pressurise them to accede to their illegal demands. Hence the instant petition being thoroughly misconceived, ill founded, frivolous and motivated, deserves to be dismissed.

2. That your answering respondents deny all purported grounds, submissions, allegations and contentions raised by the Applicants in the OA, which are contrary to and/or inconsistent with what is stated herein. Nothing in the OA should be deemed to have been admitted by your Answering Respondents for want of traverse, unless specifically admitted hereinbelow.

3. That your answering respondents are operating strictly in accordance with law and have all the requisite permissions like consent to establish, consent to operate, EC, mining permission and other necessary permissions from the respective authorities. They are scrupulously complying with all the legal requirements which are mandatory for running a stone crushing unit. Your answering respondents have duly installed the requisite dust suppression system and the said dust suppression system is fully functional and in order. Besides, all the requisite adequate pollution control measures (APCM) as mandated under the law are in place at the units of your answering respondents. Each and every requirement of law is being scrupulously met with by your answering respondents. The parameters and requirements laid down in the notification dated 29.5.2014 or Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015, are being fully complied with by your answering respondents. The alleged deficiencies pointed out in the OA are absolutely wrong, non-existent and incorrect. Therefore, since the units of your

answering respondents are fully compliant and conform to all the environmental norms, the instant OA deserves to be dismissed.

4. That the contents of the OA to the extent that the units of your answering respondents do not meet the siting parameters or that they are situated adjoining to the agricultural fields, as has been alleged, are wrong and hence denied. It is vehemently denied that your answering respondents procured a false or fabricated NOC from the Panchayat. It is submitted that pursuant to order dated 11/01/2023 passed by this Hon'ble Tribunal, the units of your answering respondents were jointly inspected by the District Magistrate Una and Environmental Engineer, Pollution Control Board Una along with Sub Divisional Officer (Civil) Haroli District Una, Deputy Director Agriculture Una, Mining Officer and other officers from the Revenue Department. *The said committee after physical verification of the units of your answering respondents came to the conclusion that the units of your answering respondents duly fulfil the criteria of minimum safe distance specified in the guidelines issued by the*

State of Himachal Pradesh. Moreover sites of stone crushers of your answering respondents were approved by the Site Appraisal Committee under the chairmanship of SDO(C) of the area concerned after finding the sites suitable as per the State government notification dated 29/05/2014.

Similarly the NOCs issued by the Gram Panchayat in favour of your answering respondent for setting up of stone crusher were also found to be in order by the Joint Committee. Hence both the allegations of the petitioners regarding non-fulfilment of siting parameters and the NOCs issued by the Gram Panchayat being forged and fabricated stand belied from the aforesaid report submitted by the joint committee constituted pursuant to the orders passed by this Hon'ble Tribunal.

5. Furthermore similar issues regarding the crushers of your answering respondents being situated near the abadi deh or flouting the norms specified for setting up of a stone crusher with regard to irrigation scheme which requires a minimum distance of 500 m from the location of stone crusher, were also raised by

certain villagers before the Hon'ble High Court of Himachal Pradesh at Shimla by filing CWP No. 4585 of 2023 and CWP No. 4994 of 2023. However the said writ petitions were dismissed by the Hon'ble High Court. Hence the petitioners are estopped from raising the same very issue before this Hon'ble Tribunal.

6. Moreover this Hon'ble Tribunal had vide order dated 03/07/2024 issued notice limited to the context of air/dust pollution caused by the stone crushing units and accordingly this Hon'ble Tribunal had directed the joint committee to verify the factual position regarding dust suppression system installed and pollution control measures taken by your answering respondents. Thus the issue regarding non-meeting of siting parameters or invalidity of NOCs issued by the Gram Panchayat in favour of your answering respondents does not survive anymore in the present petition.

7. That the contents of the OA to the extent that that your answering respondents being influential person procured a

favourable report in connivance with the joint inspection committee or that the report of the joint committee does not disclose the factual position at spot or is violation of the policy guidelines are wrong and hence denied. As has been explained in the preceding paragraphs, the joint committee consisting of senior officers of the government visited the units of your answering respondents and verified the siting parameters and the NOCs issued by the gram panchayat, apart from verifying the other norms. Importantly, the said inspection was carried out by the committee in the presence of the complainants/inhabitants of the area. After verification, the committee found the units of your answering respondents to be fully complying with the sitting parameters and the NOC issued by the Gram Panchayat was also found to be in order. No objection whatsoever was raised by the complainants/inhabitants to the said factual verification done by the joint committee. The said inspection was carried out on 16/02/2023 and the report was submitted by the District Magistrate to this Hon'ble Tribunal on 24/03/2023. The instant

OA was filed on 30/05/2024 i.e. more than one year and 2 months after the submission of the said report. No objection whatsoever was raised by any complainant or inhabitant to the said report for such a long period. Evidently the report of the joint committee is based on actual facts and the allegations levelled by the petitioners regarding there being any influence or connivance are expressly false and concocted.

8. Contents of the OA to the extent that the units of your answering respondents are causing any pollution or damaging the agricultural area, crops or irrigation scheme of the village, are wrong and hence denied. As has been explained in detail in the preceding paragraphs the units of your answering respondents are operating strictly in accordance with law and are scrupulously complying with all the environmental norms and parameters. *Even the Himachal Pradesh pollution control Board had itself carried out the ambient air monitoring of the stone crushers of your answering respondents and the air emissions were found to be well within the prescribed limits.* The siting

parameters of the units of your answering respondents also stand verified. Thus your answering respondents are fully compliant and there is no violation of any environmental norm by them. Hence the allegation regarding the operation of the units of your answering respondents causing any pollution or harm to the environment is absolutely false and incorrect.

9. That your answering respondents vehemently deny the alleged site plan or affidavit of member of Gram Panchayat etc. relied upon by the petitioners. Since this Hon'ble Tribunal has issued notice limited to the context of air/dust pollution caused by the stone crushing units, your answering respondents are not filing a detailed reply to the allegations levelled by the petitioners regarding siting parameters, NOC of Gram Panchayat, distance from abadi deh etc. and reserve the right to file a detailed reply if the need so arises.

ADDITIONAL SUBMISSIONS

That the Joint Committee has on 09/09/2024 filed a fresh joint inspection report in the matter. In this regard it is submitted

that that the site was visited by the joint committee on 12/08/2024. As is well known, there were unprecedented rains in the State of Himachal Pradesh in the month of August 2024, particularly on 11.8.2024, resulting into landslides, flash floods, destruction of property etc. The units of your answering respondents are situated in village Dharampur, Tehsil Haroli, District Una, Himachal Pradesh. Though your answering respondents had duly installed all the requisite dust suppression system and same were fully operational and functional, however due to excessive and incessant rains, the said equipment got damaged. Hence units of your answer respondents could not function during the said period on account of damage caused by unprecedented rains. Therefore the units of your answer respondents were not functional on 12/08/2024 when the site visit was conducted by the joint committee.

Your answering respondents had duly intimated the officials of the joint committee about the factum of their equipment getting damaged due to heavy and unprecedented

rains. Even the Himachal Pradesh State pollution control Board acknowledged the fact that there were heavy rains on 11/08/2024, due to which the metalled roads, water sprinklers, plantation carried out at the units of your answering respondents got damaged. Accordingly HPSPCB gave notices dated 14th August 2024 to your answering respondents, asking them to repair/rectify the pollution control measures which got damaged due to rains.

Immediately on receipt of the said notices, your answering respondents duly carried out the repairs at their units and brought the pollution control measures in fully operational condition. Accordingly on 29/08/2024 your answering respondent sent a reply to the notice wherein it was mentioned that the pollution control equipment installed at the units of your answering respondents, which had got damaged due to heavy rains, had been repaired and made fully functional. However instead of carrying out compliance verification, the authorities chose to file the report dated 09/09/2024 before this Hon'ble

Tribunal, which does not contain the complete facts and which does not reflect the actual factual position.

It is submitted that that the alleged deficiencies pointed out in the report of the joint committee were on account of damage caused by heavy rains in the area and not on account of any lapse or negligence on the part of your answering respondents. All the said deficiencies stand rectified and all the pollution control measures as indicated in the said report are fully operational and functional and compliant with the norms laid down by the government. The units of your answer respondents are fully compliant and there is no deficiency at all on their part in conforming with the environmental norms regarding implementation of dust suppression system. All the pollution control measures as mandated under law are in place at the units of your answering respondents and are fully functional and operational. Hence the report dated 9.9.2024 filed by the Joint Committee, being incomplete and not based on correct facts, is not worth reliance.

A copy of notice dated 14/08/2024 sent by HPSPCB to respondent No.11 is annexed herewith and marked as **Annexure R-1**, copy of notice dated 14/08/2024 sent by HPSPCB to respondent No.12 is annexed herewith and marked as **Annexure R-2**, copy of reply dated 29/08/2024 sent by respondent No.11 to HPSPCB is annexed herewith and marked as **Annexure R-3**, copy of reply dated 29/08/2024 sent by respondent No.12 to HPSPCB is annexed herewith and marked as **Annexure R-4**, copy of compliance report dated 23/07/2024 sent by respondent No.11 to the Director, MoEF & CC is annexed herewith and marked as **Annexure R-5**, copy of compliance report dated 31/07/2024 sent by respondent No.12 to the Director, MoEF & CC is annexed herewith and marked as **Annexure R-6**, Copy of letter dated 1/10/2024 sent by your answering respondent No.11 to HPSPCB is annexed herewith and marked as **Annexure R-7**, Copy of letter dated 22/10/2024 sent by your answering respondent No.12 to HPSPCB is annexed herewith and marked as **Annexure R-8**, Copies of photographs of respondent No. 11 is annexed herewith and

marked as **Annexure R-9**, Copies of photographs of respondent No. 12 is annexed herewith and marked as **Annexure R-10**, Copy of letter dated 14/11/2024 sent by respondent No.11 to HPSPCB is annexed herewith and marked as **Annexure R-11**, Copy of letter dated 14/11/2024 sent by respondent No.12 to HPSPCB is annexed herewith and marked as **Annexure R-12**

In view of the submissions made hereinabove, the OA filed by the Applicants deserves to be dismissed. Prayed accordingly.

RESPONDENT NOS.11 & 12

THROUGH



TARUN GUPTA

ADVOCATE FOR RESPONDENT NOS.11 & 12

NEW DELHI

B-7/50, SAFDARJUNG ENCLAVE MAIN

DATED : 30.11.2024

NEW DELHI – 110 029

E-STAMPING NO. IN-HP31101850564745W

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.666 OF 2024IN THE MATTER OF :

Sh. Om Prakash & Ors.

... Applicants

Versus

State of Himachal Pradesh & ors.

.....Respondent s

AFFIDAVIT OF RAJENDER SINGH S/O SH. KASHMIR SINGH,
AGED AROUND 50 YEARS, R/O H.NO.118, PHASE-4, HIMUDA
COLONY, TEHSLI AND DISTRICT UNA, HIMACHAL PRADESH.I, the above named deponent do hereby solemnly affirm and
declare on oath as under:-

1. That I am the Proprietor of Respondent No.11 and am fully
conversant with the facts of the present case, therefore, I am
competent to swear the present affidavit.

2. That the accompanying reply has been prepared under my
instructions. I have read and understood the contents of the said
reply and same are true and correct to the best of my knowledge
and belief.

3. I state that all the annexures are true copies to their
respective original.



Rajender Singh
DEPONENT

VERIFICATION :

Verified at Uma on this the 21st day of Nov 2024 that the contents of my above affidavit are true and correct as per my belief, no part of it is false and nothing material has been concealed therefrom.

Certified that this.....
presented to me by Sh. Rajendra Singh
Kashmiri Sub. resident
of Memunda Col. District, Uma DEPONENT
and with Adhar
or who is personally known to me is entered
at serial 20169 of 2/11/24 at Uma
time at 5 (place)



ATTESTED
[Signature]
NOTARY

E-STAMPING NO. IN-HP31102442383676W

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.666 OF 2024IN THE MATTER OF :

Sh. Om Prakash & Ors.

... Applicants

Versus

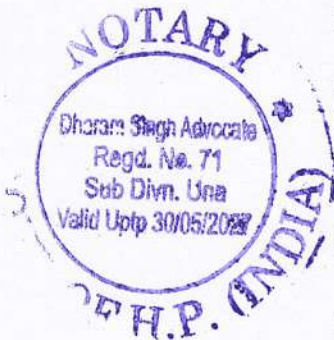
State of Himachal Pradesh & ors.

.....Respondent s

AFFIDAVIT OF KAPIL SHARMA, S/O SH. SANSAR CHAND,
AGED AROUND 50 YEARS, R/O VPO OEL, TEHSIL GHANAN,
DISTRICT UNA, HIMACHAL PRADESH.

I, the above named deponent do hereby solemnly affirm and
declare on oath as under:-

1. That I am the Proprietor of Respondent No.12 and am fully conversant with the facts of the present case, therefore, I am competent to swear the present affidavit.
2. That the accompanying reply has been prepared under my instructions. I have read and understood the contents of the said reply and same are true and correct to the best of my knowledge and belief.
3. I state that all the annexures are true copies to their respective original.



DEPONENT

E-STAMPING NO. IN-HP31102442383676W

VERIFICATION :

Verified at Una on this the 21st day of Nov 2024 that the contents of my above affidavit are true and correct as per my belief, no part of it is false and nothing material has been concealed therefrom.


DEPONENT

Certified that this DM
is presented for attestation by Sh. Kapil Kumar
S. Santosh Chand resident
of Ool District Una
and who is identified by Adhikary
or who is personally known to me as is entered
at serial 20168 on date 2/11/24 at Una
time at Una (place)



ATTESTED

NOTARY

**H.P. STATE POLLUTION CONTROL BOARD**

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna2@gmail.com

No: HPSPCB/RO/Una/138(M/s Thakur Enterprises Unit IV)/2024: 838

Dated: 14/08/24

From: Regional Officer

To

M/s Thakur Enterprises Unit IV,
VPO Dharampur, Tehsil Haroli,
District Una (HP).

Subject: Notice under Water (Prevention & Control of Pollution) Act, 1974 and Air Act (Prevention & Control of Pollution) Act, 1981.

In compliance to orders passed by Hon'ble NGT in OA no. 666/2024, the inspection of your unit was carried out by Worthy ADC Una, Regional Director CPCB Chandigarh, Deputy Director Agriculture Una, Agriculture Department, Mining Officer Una and Regional Officer Una HPSPCB on 12/08/2024. During the inspection of your stone crushing unit, it was observed that due to heavy rainfall on the previous day i.e 11/08/2024, settling tanks, Wind breaking wall, rotating water sprinklers, Metaled road in the premises, Dry Extraction cum bag filter followed by cyclone and plantation layers carried out by your unit were found partially damaged.

Whereas the facts stated above tantamount to violation of the section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 rendering you liable for action as provided in section 41,42 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 and 37,38 & 39 of Air (Prevention and Control of Pollution) Act, 1981 attracting with fine (s) up to Rupees Ten thousand and imprisonment up to six years.

Whereas in addition to above, unit would also be liable to regulatory action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply with the provisions of aforesaid acts and directed as follows:

1. To repair/provide Wind Breaking wall up to adequate height i.e. 03 ft above the highest node of conveyor.
2. To repair settling tanks (3-staged) along with water recycling facility.
3. To repair/provide metaled road within the premises. Ramps and the entire ground area inside the premises shall also be metaled.
4. To provide 3 rows (partially damaged) plantation of tall tree species around the periphery of the crushing unit.
5. To repair/provide rotating water sprinklers in the crusher premises to curb air pollution.
6. To repair/install Dry Extraction cum bag filter followed by cyclone for control of emissions.

Please submit compliance report for the above said direction within 15 days positively.

Please note that in the event of failure to comply with above directions, penal and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your own risk and cost.

Treat it as most urgent please.

Er. Praveen Kumar
Regional Officer
HPSPCB Una



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in>

e-mail : pcbrouna2@gmail.com



No: HPSPCB/RO/Una/133(M/s Shree Shree Rudra SC Unit II)/2024: 839 Dated: 14/08/24

From:
To

Regional Officer

M/s Shree Shree Rudra Stone Crusher & Screening Plant Unit II,
VPO Dharampur, Tehsil Haroli,
District Una (HP).

Subject:

Notice under Water (Prevention & Control of Pollution) Act, 1974 and Air Act (Prevention & Control of Pollution) Act, 1981.

In compliance to orders passed by Hon'ble NGT in OA no. 666/2024, the inspection of your unit was carried out by Worthy ADC Una, Regional Director CPCB Chandigarh, Deputy Director Una, Agriculture Department, Mining Officer Una and Regional Officer Una HPSPCB on 12/08/2024. During the inspection of your stone crushing unit, it was observed that due to heavy rainfall on the previous day i.e 11/08/2024, Metaled road in the premises, rotating water sprinklers and plantation layers carried out by your unit were found partially damaged.

Whereas the facts stated above tantamount to violation of the section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 rendering you liable for action as provided in section 41,42 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 and 37,38 & 39 of Air (Prevention and Control of Pollution) Act, 1981 attracting with fine (s) up to Rupees Ten thousand and imprisonment up to six years.


Whereas in addition to above, unit would also be liable to regulatory action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply with the provisions of aforesaid acts and directed as follows:

1. To repair/provide metaled road within the premises. Ramps and the entire ground area inside the premises shall also be metaled.
 2. To provide 3 rows (partially damaged) plantation of tall tree species around the periphery of the crushing unit.
 3. To repair/provide rotating water sprinklers in the crusher premises to curb air pollution.
 4. To repair/install Dry Extraction cum bag filter followed by cyclone for control of emissions.
- Please submit compliance report for the above said direction within 15 days positively.

Please note that in the event of failure to comply with above directions, ~~penal~~ and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your own risk and cost.

Treat it as most urgent please.


Er. Praveen Kumar
Regional Officer
HPSPCB Una

Ref. No.....

Dated 29/08/2024

To

The Assistant Engineer

H.P.S.P.C.B Una

Subject: - Reply against letter No HPSPCB/RO/Una/138 (M/S Thakur Enterprises Unit-4)2024:838 Dated 14/08/2024

Dear Sir

As per above mentioned letter it is submitted that earlier we have provided all the pollution control measures such as plantation, settling tank, metaled road, wind breaking wall, sprinklers, dry extraction cyclone etc. But, due to heavy rainfall on 11/08/2024, sudden flash flood like condition arose and all the pollution control device get damaged. Now as per directions of joint inspection committee following is submitted:

1. We have repaired the wind breaking wall up to i,e 03 ft. above the highest node of conveyor.
2. We have repaired the settling tanks (3 staged) along with water recycling facility.
3. We have repair and damaged the metaled road with concrete within the premises. Also ramps are repair with concrete.
4. We have again carried out fresh plantation the trees with the three and four rows around the crusher area in the damaged area.
5. We have repaired the damaged water sprinkler around the crusher area.
6. The Dry extraction cum bag filter has been repaired followed by cyclone.
7. Also we have provided proper drainage for rain water so that no such problem rise in future.

Thus you are requested to withdraw the notice please.

M/s Thakur Enterprises

Rajiv Singh
Rep./Auth. Signatory

Shree Shree Rudra Stone Crusher & Screening Plant

Vill. & P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.)

Ref. No.

Dated 29/08/2024

To

The Assistant Engineer

H.P.S.P.C.B Una

Subject: - Reply against letter No HPSPCB/RO/Una/133 (M/S Shree Shree Rudra Stone Crusher) 2024:839 Dated 14/08/2024

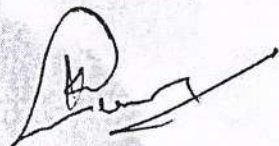
Dear Sir

It is submitted that earlier we have provided all the pollution control measures such as plantation, settling tank, metaled road, wind breaking wall, sprinklers, dry extraction cyclone etc.

But, due to heavy rainfall on 11 Aug 2024, sudden flash flood like condition arose and all the pollution control device get damaged. Now as per directions of joint inspection committee following is submitted:

1. We have repaired and resurfaced the metal road with concrete with in the premises. Additionally, the ramp have been repaired with concrete.
2. We have conducted a new plantation pf trees in three and four rows around the crusher area in the damaged region.
3. We have repaired the damaged water sprinklers around in crusher area.
4. The Dry extraction cum bag filter has been repaired, including the cyclone.
5. We have provided proper drainage for rainwater to prevent similar issues in the future.

It is requested that kindly withdraw the notice please.



Thakur Enterprises Unit-IV
Mauza/Mohal Badehra, Tehsil Haroli, District Una, HP.

Date: 23.07.2024

To,
The Director,
Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, C.G.O. Complex,
Shivalik Block, Longwood, Shimla
Himachal Pradesh-171001

Subject: Submission of six-monthly compliance report for the extraction of Sand, Stone & Bajri by Sh. Rajinder Singh in private land measuring 2.9510 ha. For the period June, 2024.

Dear Sir,

This is in reference to the requirement stated in Environmental Clearance granted by the State Level Environment Impact Assessment Authority, Himachal Pradesh, Ministry of Environment & Forests, Government of India vide their letter F. No. HPSEIAA/2022/958 dated 23.06.2020. Copy of the same was sent by them to your worthy office as well.

As per Miscellaneous condition no. 3 of the Environment Clearance for our aforesaid project, we are herewith submitting the half yearly compliance report for the monitoring period ending March, 2024.

CONTACT DETAIL:

Name: Sh. Rajinder Singh
Email: thakuruna002@gmail.com
Mobile No: - 86795-90000

Thanking you & Regards
Yours Sincerely,

Rajinder

Authorized Signatory

COMPLIANCE REPORT ON CONDITIONS IMPOSED IN ENVIRONMENTAL CLEARANCE FOR THE PERIOD ENDING	
31.03.2024	
Project Type:	Minor Minerals Category-B2
Name of the Project:	Extraction of Sand, Stone and Bajri by Sh. Rajinder Singh at Private Land at Khasra number 6503/1 falling in Mauza/Mohal Badehra, Tehsil Haroli, District Una, HP.
Clearance letter (s) O.M. No.	HPSEIAA/2022/958
Date:	19.05.2023.
Capacity	58,726 TPA.

SALIENT FEATURES OF THE PROJECT

1.	Name of the Project	Extraction of Sand, Stone and Bajri by Sh. Rajinder Singh at Private Land at Khasra number 6503/1 falling in Mauza/Mohal Badehra, Tehsil Haroli, District Una, HP.
2.	Location	Khasra number 6503/1 falling in Mauza/Mohal Badehra, Tehsil Haroli, District Una, HP.
3.	Type of Project	Private Land, River-Bed Mining.
4.	Mining lease area	2.9510 ha
5.	Product	Extraction of Sand, Stone & Bajri
6.	Capacity	58,726 TPA.
7.	Source of Electricity	Not required
8.	Alternative source	NIL
9.	Power Requirement at mining Area	Not required as all operations are manual
10.	Source of Water Supply	Tubewell.
11.	Cost for Environmental Protection measures	Capital cost Rs. 3.70 lakhs, Recurring cost Rs. 1.05 lakhs/PA
12.	Ecological Sensitive Area	NIL (within 500 m radius)

ANNEXURE-ICOMPLIANCE OF STIPULATED EC CONDITIONS

Sr. No.	Compliance Description	Remarks
Part-A- Statuary Compliance:		
1.	This Environmental Clearance (EC) is subject to orders/judgment of Honorable Supreme Court of India, Honorable High Court, Honorable NGT and any other Court of Law, Common cause conditions as may be applicable.	Noted and agreed.
2.	The project proponent complies with all the statutory requirements and judgment of Honorable Supreme Court dated 2nd August, 2017 in writ petition (Civil) No. 114 of 2014 in matter of Common cause versus Union of India and Ors before commencing the mining operations.	Complying with.
3.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining and Geology in Strict compliance of Judgment of Honorable Supreme Court dated 2nd August, 2017 in writ petition (Civil) No. 114 of 2014 in matter of Common cause versus Union Of India and Ors.	It is in government jurisdiction.
4.	The Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEFCC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.	Noted and agreed.
5.	This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.	Not Applicable.

6.	Project Proponent (PP) shall obtain Consent to operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to operate from the concerned State Pollution Control Board/Committee.	Complied: Consent to Operate have been obtained from H.P State Pollution Control Board. The copy of the same shall be submitted at the earliest.
7.	The PP shall adhere to the provision of the Mines Act, 1952, mines and Minerals (Development and Regulation), Act 2015 and rules and regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.	Noted and agreed.
8.	Project Proponent (PP) shall obtain Consents from all the concerned land owners, before start of mining operations, as per the provision of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.	Complied. All of the required consents have been obtained.
9.	The Project Proponent (PP) shall follow the mitigation measures provided in MoEFCC office memorandum no. Z-11013/57/2014-IA. II (M) dated 29th October, 2014 titled- Impact Of mining activities on Habitations- Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area.	Noted and agreed.
10.	The Project Proponent (PP) shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.	Not Applicable: There is no usage of water in the process.
11.	A copy of EC letter will be marked to the concerned Panchayat/local NGO etc. if any, from whom suggestion/representation has been received while processing the proposal.	Agreed and complied.

12.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional Office, District Industries centre and Collector office/ Tehsildar office for 30 days.	It is in Board Jurisdiction.
13.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and Copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.	Agreed and complied.
14.	The Project proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.	Noted, shall be complied in case if there is any change.
Part-B- Air Quality Monitoring and Preservation:		
1.	The Project Proponent (PP) shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1(one) in upwind and 2(two) in downwind direction based on long term climatological data about wind direction such that an angle of 120o is made between the monitoring locations to monitor critical parameters, relevant for mining operations, od air pollution viz. PM10, PM2., NO2, CO2 and SO2 etc. as per the methodology mentioned in NAAQS Notification No.-B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality	We have made an agreement with NABL approved laboratory for environmental monitoring on regular basis. Latest Ambient monitoring report attached herewith as Annexure-III .

	shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main gate of the mine site.	
2.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM 2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment/machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/Central Pollution Control Board.	<p>We have already provided water sprinkling system on different point at stone crusher.</p> <p>Regular water sprinkling is being carried out through mobile water tanker in areas prone to air pollution such as loading /unloading point and transfer points for dust suppression.</p> <p>Air Quality Monitoring have been carried out and the results shows that all the parameters of ambient air are within the limit as prescribed by CPCB.</p> <p>Ambient Air Quality Monitoring reports enclosed herewith as Annexure-III.</p>

Part-C- Water Quality Monitoring and Preservation:

1.	In case, immediate mining scheme envisage intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.	<p>Agreed.</p> <p>No interaction of ground water as mining would be carried out for one-meter depth only. Baseline study is carried out for every pre monsoon/summer season. Latest test report attached herewith as Annexure-III.</p>
2.	Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain the natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to	<p>As no such perennial nallahs are flowing in and around mine lease. So therefore, no such records are maintained till date. No natural water bodies and or streams which are flowing in and around the village is disturbed.</p> <p>Regular monitoring of water quality is being</p>

	<p>go down below the pre- mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six- monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/State Pollution Control Board and SEIAA.</p>	<p>carried out.</p>
3.	<p>Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/State Pollution Control Board.</p>	<p>Regular monitoring of ground water level and quality is being carried out. Latest analysis report attached herewith as Annexure-III. It is being ensured that no natural water course or water resources will be obstructed due to any mining operations.</p>
4.	<p>The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout Regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations</p>	<p>As no such perennial nallahs are flowing in and around mine lease. So therefore, no such records are maintained till date. No natural water bodies and or streams which are flowing in and around the village is disturbed.</p> <p>Regular monitoring of water quality is being carried out.</p> <p>Latest monitoring reports are attached herewith as Annexure-III.</p>

	without justification and prior approval of MoEFCC. The monitoring of water courses/bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.	
5.	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.	Not Applicable. Since no water will be used in the mining operation, thus no waste water will be generated.
6.	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC and SEIAA annually.	Not Applicable. It is a mining project.
7.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board	Not applicable. There is no industrial waste.

	(SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.	
8.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEFCC, SEIAA and State Pollution Control Board/Committee.	Agreed for compliance.
Part-D- Noise and Vibration Monitoring and Prevention:		
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.	The peak particle velocity at 500 m distance or within the nearest habitation will be monitored periodically as per the DGMS guidelines.
2.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.	Mining operation is being carried out during the day time only.
3.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.	Measures have been taken to control noise levels below 85 dBA in work environment. Workers engaged in operations of HEMM, etc. have been provided with ear plugs/muffs. Protective respiratory devices along with adequate training, awareness and information on safety and health aspects.
Part-E- Mining Plan:		
1.	The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e., quantum of mineral,	No change in basic mining proposal like mining technology, total excavation, mineral and waste production, lease area and scope of working (viz. method of mining, overburden and dump management, O.B and dump mining,

	waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral and waste production, lease area and scope of working (viz. method of mining, overburden and dump management, O.B and dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.	mineral transportation mode, ultimate depth of mining etc.) will not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts.
2.	The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining and Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change and SEIAA for record and verification.	Agreed. The Final Mine Closure Plan shall be submitted in advance before the closure of mining.
3.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-avis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC and SEIAA.	Mining has been carried out as per the approved mining plan and the compliance status is being/ will be submitted half yearly to the MoEFCC and its concerned Regional Office.
Part-F- Land reclamation:		
1.	The Overburden (OB) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it	The waste generated after the mining operation is being stacked in a separate place and will be utilized for plantation and the balance filled up

	should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.	in the excavated pit.
2.	The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.	The waste shall be stacked at earmarked waste dump sites only according to the physical parameters prescribed by the mining plan.
3.	The reclamation of waste dump site all be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.	Noted, of waste dump sites shall be done in scientific manner as per the Approved mining plan cum progressive Mine closure plan.
4.	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaption of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes/clay liners /Bentonite etc. shall be undertaken for stabilization of the dump.	Noted, slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability prevent erosion and surface run off.
5.	The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEFCC and SEIAA.	Noted and agreed.
6.	Catch drains, settling tanks and siltation	Perennial source of water has no chance of

	ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.	being damaged as there is no such source in the surrounding area.
7.	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50 percent shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.	Noted and Agreed. Check dams and gully checks has been raised to reduce the velocity of run offs, thereby minimizing the flooding and carryover of deposits to the receiving water. Mine waste dumps will be stabilized during the course of their retention.
8.	The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.	Not Applicable. It is a river bed mining project.
9.	The mining lease holders shall, after ceasing mining operations, undertake regressing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.	Noted and agreed.
Part-G- Transportation:		

1.	<p>No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing villages/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation on the environment, will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.</p>	<p>Noted.</p> <p>The haul road is being used for transportation of minor which does not require any special heavy transport arrangements.</p> <p>Only PUC certified vehicles are engaged in the mining operation.</p>
2.	<p>The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.</p>	<p>Complied:</p> <p>Water sprinkling systems have been provided at different points of the project including conveyor belts. Water Tanks sprinkle water on haul road. All is being done to minimize the emission of particulate matter.</p> <p>Belt conveyors are fully covered to avoid air borne dust.</p>
Part-H- Green Belt:		

1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.	Plantation shall be undertaken with in 7.5m barrier zone. The pits having dimension of 75cm x 75cm x 100 cm will be dug about 40-45 days before the plantation and soil and manner will fill the pits.
2.	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.	Green belt is being developed around the periphery of the working area as per the EIA submitted to the competent authority.
3.	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Honorable Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.	Noted and agreed. The development of grazing land shall be done in consultation with the State Government.
4.	The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and	Agreed. There is no endangered flora or fauna present at site. The concerned department will be

	Schedule-1 species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.	approached by the project proponent to get the consultation copy of letter.
5.	And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry and SEIAA.	Agreed for Compliance.
Part-I- Public hearing and human issues:		
1.	The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.	Occupational health program has been setup and periodical medical examination has been carried out and record of the same has been maintained.
2.	The Project Proponent must demonstrate commitment to work towards Zero Harm from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anemia and Djiarhea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to	Agreed for Compliance. Training camp will be organized to create awareness among the workers.

	defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.	
3.	The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical arid feasible, and the tests and investigations relevant to the exposure (e.g., for Dust X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete. Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead and Uranium needs to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines departments to make arrangements for the safe and secure storage of the records including X-Ray! Only conventional X-Ray will be accepted for records purposes and not the digital one). X-Ray must meet ILO criteria (17 x 14 inches and of good quality).	Agreed for compliance.
4.	The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 - 24.9, (b) the Final Chest X-Ray compared with the base line X- Ray should not show any	Proper record of periodical checkup of workers have been maintained at the project site.

	<p>capacities,</p> <p>(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age,</p> <p>(d) Their hearing should not be affected. As a proof an Audiogram (first and last need to be presented),</p> <p>(e) They should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement,</p> <p>(f) They should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC and SEIAA annually along with details of the relief and compensation paid to workers having above indications.</p>	
5.	<p>The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.</p>	<p>Adequate training and information on safety and health aspects is ensured to the Personnel working in dusty areas to wear the protective respiratory devices.</p> <p>Personal protective equipment such as safety helmets, safety shoes, safety goggles, ear plug, nose, mouth dust filter shave been provided to workers.</p>
6.	<p>Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.</p>	<p>Only local workers are engaged in the mining operation. They move back to their home after work, thus minimum infrastructure is required.</p> <p>Other than this, facilities such as toilet, drinking water and medical healthcare has been provided at the project site.</p>
7.	<p>The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in</p>	<p>Noted.</p>

	the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.	
Part-J- Corporate Environment Responsibility (CER):		
1.	The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry O.M No 22- 65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude and longitude of infrastructure developed and road constructed needs to be submitted to Regional Office MoEFCC and SEIAA annually along with audited statement.	The budget earmarked for CER will be kept in separate account and the report on implementation of CER will be submitted separately to Regional Office MoEFCC and SEIAA.
2.	Project proponent shall keep the funds earmarked for environmental protection measures in a Separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office and SEIAA.	Agreed. The funds are utilized for environmental protection measures only such as plantation of trees, sprinkling of water on haul roads, construction of retaining walls etc.
Part-K- Miscellaneous:		
1.	The Project Proponent shall prepare digital map (land use and land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC and SEIAA.	Noted and agreed.
2.	The Project Authorities should inform to the Regional Office and SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Agreed.
3.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC and its concerned Regional Office, SEIAA, Central Pollution, Control Board and State	Agreed. Six monthly compliance report have been submitted to the MOEFCC and its concerned Regional Office, SEIAA, Central Pollution, Control Board and State Pollution Control

	Pollution Control Board.	Board on regular basis.
4.	Separate Environmental Management cell with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MOEFCC and SEIAA.	Environment management cell has been set up directly under proponent who takes care of environment monitoring and other environment development at mine site on regular basis. Mines manager will directly report to Proponent.
5.	The concerned Regional Office of the MoEF and CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) and competent Authority by furnishing the requisite data/information/monitoring reports.	Full cooperation as well as the required documents will be provided to the officials of the respective office during their inspection.
Part-L- Additional Conditions:		
1.	The capital cost (Rs. 4.00 lacs per ha.) under CER, shall be deposited in the form of Demand Draft to the office of Director (DEST), GOHP. The Director (DEST) shall device a plan for this purpose within one month for that area in consultation with project proponent.	Noted.
2.	The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEFCC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance reports being submitted by the project proponents.	Noted.
3.	The project proponent shall submit kml file of land, with revenue records, ownership details proposed for undertaking plantation under EMP for monitoring purpose.	Agreed.
4.	The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry and exit points. These cameras shall be theft and tamper proof where electricity/power is not available solar	Agreed.

	<p>energy based cameras shall be installed with adequate battery backups Date-wise video records w.r.t. CCTV camera shall be hosted and stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail.</p>	
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(TRUE COPY)

**Shree Shree Rudra Stone Crusher and Screening Plant Unit-
II
Mauza & Mohal Dharampur, Tehsil-Haroli, District-Una,
H.P. -177220**

Date: 31/07/2024

To,
The Director
Ministry of Environment, Forest and Climate Change,
Integrated Regional Office, Shimla
C.G.O. Complex, Shivalik Block, Longwood,
Shimla, Himachal Pradesh-171001

Subject: Submission of six-monthly compliance report of Environmental Clearance conditions for the extraction of sand, stone and bajri by Sh. Kapil Sharma M/s Shree Shree Rudra Stone Crusher and Screening Plant Unit-2 for the period of June, 2024.

Dear Sir,

This is in reference to the requirement stated in Environmental Clearance granted by the State Level Environment Impact Assessment Authority, Himachal Pradesh, Ministry of Environment & Forests, Government of India vide their letter HPSEIAA/2022/995 M/s Shree Shree Rudra Stone Crusher and Screening Unit-2 dated 19.05.2023. Copy of the same was sent by them to your office as well.

As per miscellaneous condition no. 3 of the Environment Clearance for our aforesaid project, we are herewith submitting the half yearly compliance report for the period ending March, 2024.

CONTACT DETAIL:

Name: Kapil Sharma

E-mail: kapshaf20@gmail.com

Contact number: 9815400543

Thanking you & Regards
Yours Sincerely,

Kapil

Authorized Signatory

COMPLIANCE REPORT ON CONDITIONS IMPOSED IN ENVIRONMENTAL CLEARANCE FOR THE PERIOD ENDING 31.03.2024	
Project Type:	Minor Minerals Category-B2
Name of the Project:	Extraction of Sand, Stone and Bajri by Sh. Kapil Sharma at Khasra number 5452/1 (1-86-22 ha), 5455/1 (1-07-36 ha), falling in Mauza and Mohal Dharampur, Tehsil-Haroli, District-Una, H.P.
Clearance letter (s) O.M. No.	HPSEIAA/2022-995
Date:	19.05.2023.
Capacity	66,056 TPA

SALIENT FEATURE OF THE PROJECT

1.	Name of the Project	Extraction of Sand, Stone and Bajri by Sh. Kapil Sharma at Khasra number 5452/1 (1-86-22 ha), 5455/1 (1-07-36 ha), falling in Mauza and Mohal Dharampur, Tehsil-Haroli, District-Una, H.P.
2.	Location	Khasra number 5452/1 (1-86-22 ha), 5455/1 (1-07-36 ha), falling in Mauza and Mohal Dharampur, Tehsil-Haroli, District-Una, H.P.
3.	Type of Project	Private Land, River-Bed Mining.
4.	Mining lease area	2.9358 ha
5.	Product	Extraction of Sand, Stone and Bajri
6.	Capacity	66,056 TPA
7.	Source of Electricity	Not required
8.	Alternative source	NIL
9.	Power Requirement at mining Area	Not required as all operations are manual
10.	Source of Water Supply	Borewell
11.	Cost for Environmental Protection measures	Capital cost Rs.3.70 lakhs, recurring cost Rs. 1.05 lakhs/PA
12.	Ecological Sensitive Area	NIL (within 500 m radius)

ANNEXURE-ICOMPLIANCE OF EC

Sr. No.	Compliance Description	Remarks
Part-A- Statuary Compliance:		
1.	This Environmental Clearance (EC) is subject to orders/judgment of Honorable Supreme Court of India, Honorable High Court, Honorable NGT and any other Court of Law, Common cause conditions as may be applicable.	Noted and agreed.
2.	The project proponent complies with all the statutory requirements and judgment of Honorable Supreme Court dated 2 nd August, 2017 in writ petition (Civil) No. 114 of 2014 in matter of Common cause versus Union of India and Ors before commencing the mining operations.	Noted.
3.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining and Geology in Strict compliance of Judgment of Honorable Supreme Court dated 2 nd August, 2017 in writ petition (Civil) No. 114 of 2014 in matter of Common cause versus Union Of India and Ors.	It is in government jurisdiction.
4.	The Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEFCC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.	Noted and agreed.
5.	This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.	Noted and agreed.

6.	Project Proponent (PP) shall obtain Consent to operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to operate from the concerned State Pollution Control Board/Committee.	<p>Complied:</p> <p>Consent to Operate has been obtained from HPSPCB No. HPSPCB/RO/UNA/Shree Shree Rudra Stone Crusher and Screening plant/2023 Validity upto 18.07.2025</p> <p>Copy of the same enclosed herewith as</p> <p>Annexure-III.</p>
7.	The PP shall adhere to the provision of the Mines Act, 1952, mines and Minerals (Development and Regulation), Act 2015 and rules and regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.	Noted and agreed.
8.	Project Proponent (PP) shall obtain Consents from all the concerned land owners, before start of mining operations, as per the provision of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.	<p>Complied.</p> <p>All of the required consents have been obtained.</p>
9.	The Project Proponent (PP) shall follow the mitigation measures provided in MoEFCC office memorandum no- Z-11013/57/2014-IA.II (M), dated 29 th October, 2014 titled- Impact Of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area.	Noted and agreed.
10.	The Project Proponent (PP) shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.	<p>Not Applicable:</p> <p>There is no usage of water in the process.</p>
11.	A copy of EC letter will be marked to the concerned Panchayat/local NGO etc. if any, from whom suggestion/representation has been received while processing the proposal.	<p>Agreed and complied.</p> <p>The copy of the EC letter has been sent to the concerned bodies.</p>

12.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional Office, District Industries centre and Collector office/ Tehsildar office for 30 days.	It is in Board Jurisdiction.
13.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and Copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.	Noted.
14.	The Project proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.	Noted, shall be complied in case if there is any change.
Part-B- Air Quality Monitoring and Preservation:		
1.	The Project Proponent (PP) shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1(one) in upwind and 2(two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, od air pollution viz. PM10, PM2., NO ₂ , CO ₂ and SO ₂ etc. as per the methodology mentioned in NAAQS Notification No.-B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of	We have made an agreement with NABL approved laboratory for environmental monitoring on regular basis. Latest Ambient monitoring report attached herewith as Annexure- IV .

	transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main gate of the mine site.	
2.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM 2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment/machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/Central Pollution Control Board.	<p>We have already provided water sprinkling system on different point at stone crusher.</p> <p>Regular water sprinkling is being carried out through mobile water tanker in areas prone to air pollution such as loading /unloading point and transfer points for dust suppression.</p> <p>Air Quality Monitoring have been carried out and the results shows that all the parameters of ambient air are within the limit as prescribed by CPCB.</p> <p>Ambient Air Quality Monitoring reports enclosed herewith as Annexure- IV.</p>

Part-C- Water Quality Monitoring and Preservation:

1.	In case, immediate mining scheme envisage intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.	<p>Agreed.</p> <p>No interaction of ground water as mining would be carried out for one-meter depth only. Baseline study is carried out for every pre monsoon/summer season. Latest test report attached herewith as Annexure-IV.</p>
2.	Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and	As no such perennial nallahs are flowing in and around mine lease. So, therefore, no such records are maintained till date. No natural water bodies

	<p>records maintain the natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre- mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six- monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/State Pollution Control Board and SEIAA.</p>	<p>and or streams which are flowing in and around the village is disturbed. Regular monitoring of water quality is being carried out.</p>
3.	<p>Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/State Pollution Control Board.</p>	<p>Regular monitoring of ground water level and quality is being carried out. Latest analysis report attached herewith as Annexure-IV. It is being ensured that no natural water course or water resources will be obstructed due to any mining operations</p>
4.	<p>The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall. be provided at appropriate places within the lease for management of</p>	<p>As no such perennial nallahs are flowing in and around mine lease. So therefore, no such records are maintained till date. No natural water bodies and or streams which are flowing in and around the village is disturbed. Regular monitoring of water quality is being carried out. Latest monitoring reports are attached herewith as Annexure-IV.</p>

	<p>water. PP shall carryout Regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.</p>	
5.	<p>Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA. II(M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.</p>	<p>Not Applicable.</p> <p>Since no water will be used in the mining operation, thus no waste water will be generated.</p>
6.	<p>Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on</p>	<p>Not Applicable.</p> <p>It is a mining project.</p>

	amount of water recharged needs to be submitted to Regional Office MoEFCC and SEIAA annually.	
7.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.	Not applicable. There is no industrial waste.
8.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEFCC, SEIAA and State Pollution Control Board/Committee.	Agreed for compliance.

Part-D- Noise and Vibration Monitoring and Prevention:

1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.	The peak particle velocity at 500 m distance or within the nearest habitation will be monitored periodically as per the DGMS guidelines.
2.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.	Mining operation is being carried out during the day time only.
3.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be	Measures have been taken to control noise levels below 85 dBA in work environment. Workers engaged in operations of HEMM, etc. have been provided with ear plugs/muffs.

	<p>provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.</p>	<p>Protective respiratory devices along with adequate training, awareness and information on safety and health aspects.</p>
<p>Part-E- Mining Plan:</p>		
<p>1.</p>	<p>The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e., quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral and waste production, lease area and scope of working (viz. method of mining, overburden and dump management, O.B and dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.</p>	<p>No change in basic mining proposal like mining technology, total excavation, mineral and waste production, lease area and scope of working (viz. method of mining, overburden and dump management, O.B and dump mining, mineral transportation mode, ultimate depth of mining etc.) will not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts.</p>
<p>2.</p>	<p>The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining and Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change and SEIAA for record and verification</p>	<p>Agreed. The Final Mine Closure Plan shall be submitted in advance before the closure of mining.</p>

3.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC and SEIAA.	Mining is being carried out as per the approved mining plan and the compliance status is being/will be submitted half yearly to the MoEFCC and its concerned Regional Office.
Part-F- Land reclamation:		
1.	The Overburden (OB) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.	The waste generated after the mining operation is being stacked in a separate place and will be utilized for plantation and the balance filled up in the excavated pit.
2.	The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.	Mining shall commence from downward to top through the formation of benches from top of existing quarry to reduce the height of benches. The entire lease area is rocky terrain having no soil cover; therefore, generation of top soil shall be nil during next five years.
3.	The reclamation of waste dump site all be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.	Noted, waste dump sites shall be done in scientific manner as per the Approved mining plan cum progressive Mine closure plan.

4.	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaption of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes/clay liners /Bentonite etc. shall be undertaken for stabilization of the dump.	Noted, slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability prevent erosion and surface run off.
5.	The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEFCC and SEIAA.	Noted and agreed.
6.	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads; green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.	Perennial source of water has no chance of being damaged as there is no such source in the surrounding area.
7.	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50percent shall be kept for	Noted and agreed. Check dams and gully checks have been raised to reduce the velocity of run offs, thereby minimizing the flooding and carryover of deposits to the receiving water. Mine waste dumps will be stabilized during the course of their retention.

	designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.	
8.	The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.	Not Applicable. It is a river bed mining project.
9.	The mining lease holders shall, after ceasing mining operations, undertake regressing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.	Noted and agreed.
Part-G- Transportation:		
1.	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in	Noted. The haul road is being used for transportation of minor which does not require any special heavy transport arrangements. Only PUC certified vehicles are engaged in the mining operation.

	consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation on the environment, will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain} Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.	
2.	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.	<p>Complied:</p> <p>Water sprinkling systems have been provided at different points of the project including conveyor belts. Water Tanks sprinkle water on haul road. All is being done to minimize the emission of particulate matter.</p> <p>Belt conveyors are fully covered to avoid air borne dust.</p>
Part-H- Green Belt:		
1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.	We have just started the mining operation and Plantation shall be undertaken with in 7.5m barrier zone. The pits having dimension of 75 cm x 75 cm x 100 cm will be dug about 40-45 days before the plantation and soil and manner will be filled the pits.

2.	<p>The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.</p>	<p>Green belt is being developed around the periphery of the working area as per the EIA submitted to the competent authority.</p>
3.	<p>The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Honorable Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.</p>	<p>Noted and agreed. The development of grazing land shall be done in consultation with the State Government.</p>
4.	<p>The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Sqhedule-1 species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.</p>	<p>Agreed. There is no endangered flora or fauna present at site. The concern department will be approached by the project proponent to get the consultation copy of letter.</p>
5.	<p>And implemented in consultation with the State Forest and Wildlife Department. A</p>	<p>Agreed for Compliance.</p>

	copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry and SEIAA.	
Part-I- Public hearing and human issues:		
1.	The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.	Occupational health programs are being setup and periodical medical examination is being carried out and record of the same is being maintained.
2.	The Project Proponent must demonstrate commitment to work towards Zero Harm from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anemia and Diarrhea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for	Agreed for Compliance. Training camp will be organized to create awareness among the workers.

	all the category of workers and thereafter every five years.	
3.	<p>The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g., for Dust X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete. Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead and Uranium needs to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines departments to make arrangements for the safe and secure storage of the records including X-Ray! Only conventional X-Ray will be accepted for records purposes and not the digital one). X-Ray must meet ILO criteria (17 x 14 inches and of good quality).</p>	Agreed for compliance.
4.	<p>The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 - 24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second</p>	Proper record of periodical checkup of workers is being maintained at the project site.

	(FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC and SEIAA annually along with details of the relief and compensation paid to workers having above indications.	
5.	The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	Adequate training and information on safety and health aspects is ensured to the Personnel working in dusty areas to wear the protective respiratory devices. Personal protective equipment such as safety helmets, safety shoes, safety goggles, ear plug, nose, mouth dust filter have been provided to workers.
6.	Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.	Only local workers are engaged in the mining operation. They move back to their home after work, thus minimum infrastructure is required. Other than this, facilities such as toilet, drinking water and medical healthcare has been provided at the project site.
7.	The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office	Not applicable, because it is a B2 category project.

	of the Ministry, SEIAA along with District Administration.	
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Part-J- Corporate Environment Responsibility (CER):

1.	The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry O.M No 22- 65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude and longitude of infrastructure developed and road constructed needs to be submitted to Regional Office MoEFCC and SEIAA annually along with audited statement.	The budget earmarked for CER will be kept in separate account and the report on implementation of CER will be submitted separately to Regional Office MoEFCC and SEIAA.
2.	Project proponent shall keep the funds earmarked for environmental protection measures in a Separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office and SEIAA.	Agreed. The funds are utilized for environmental protection measures only such as plantation of trees, sprinkling of water on haul roads, construction of retaining walls etc.

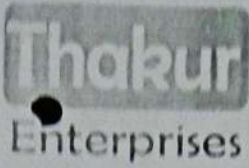
Part-K- Miscellaneous:

1.	The Project Proponent shall prepare digital map (land use and land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC and SEIAA.	Noted and agreed.
2.	The Project Authorities should inform to the Regional Office and SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Agreed.
3.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC and its concerned Regional Office, SEIAA,	Agreed. The six-monthly compliance is submitted regularly to the MOEFCC and concerned Regional Office, SEIAA.

	Central Pollution, Control Board and State Pollution Control Board.	
4.	Separate Environmental Management cell with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MOEFCC and SEIAA.	<p>Environment management cell has been set up directly under proponent who takes care of environment monitoring and other environment development at mine site on regular basis. Mines manager will directly report to Proponent. The organizational structure will be as follows:</p> <pre> graph TD PP[Project Proponent] <--> MS[Mine Supervisors] MS --> IC[I/C] FM[Foreman] --> IC </pre>
5.	The concerned Regional Office of the MoEF and CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) and competent Authority by furnishing the requisite data/information/monitoring reports.	Full cooperation as well as the required documents will be provided to the officials of the respective office during their inspection.
Part-L- Additional Conditions:		
1.	The capital cost (Rs. 4.00 lacs per hectare or less) under CER shall be deposited in the form of Demand Draft to the office of Director (DEST), GoHP. The Director (DEST) shall devise a plan for this purpose within one month for that area in consultation with project proponent.	Noted.
2.	The project proponent shall sensitize and create awareness among people working within the project area as well as the surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEFCC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.	Noted. The compliance reports shall be submitted accordingly.
3.	Whenever the other mining lease of Sh.	Noted.

	Udham Singh on Khasra No. 5451 /1, 4-83-90 Ha.is granted approval for operation the proponent Sh. Kapil Sharma and Sh. Udham Singh shall undertake public hearing jointly as per provisions laid for mining projects having area greater than 5 ha. Cluster conditions.	If the other crusher is granted approval, a joint public hearing shall be organized.
4.	The project proponent shall submit kml file of land, with revenue records, ownership details proposed for undertaking plantation under EMP for monitoring purpose.	Noted and Agreed.
5.	The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry and exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups. Date-wise video records w.r.t. CCTV camera shall be hosted and stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail.	Noted.


 (TRUE COPY)



M/s. Thakur Enterprises Unit IV

Office : Head Office : Plot No. 188, Third Floor, Near PNB Bank, Rakkar Colony

Una- Nangal Road, UNA-174303., Teh & Distt. Una (H.P.)

E-mail : thakurunaunit4@gmail.com

Mob. : 78735-10001, 85537-00005

Works : V.P.O. Dharampur, Teh. Haroli, Distt Una (H.P.)

2024/11/28 13:40

Ref. No. TE/10/24-25

Dated 01/10/2024

To
The Assistant Engineer
H.P.S.P.C.B. Una

Subject:- Reply of Letter No.HPSPCB/RO/Una/138 (M/s Thakur Enterprises Unit-IV)/2024:1090
Dated :- 17/09/2024.

Dear Sir

As per above mentioned letter it is submitted that earlier we have all provided all the pollution control measures such as repair wind breaking wall up to adequate height i.e. 03 ft above the highest node of conveyor, repair the damaged metaled road, repair Dry Extraction cum bang filter.

Now as per directed to submit point wise compliance report as per detail given below:-

1. We have installed the water sprinklers with adequate designed nozzles as per photos, video attached.
2. We have grounded the MS Sheets on top around three side as per required by Department.
3. We have installed the Dry cum bag filter followed by cyclone as per photos attached.
4. We have cover the all conveyors as per photos attached.
5. We have fixed the telescopic chute form top of discharge point as per photos attached.
6. We have attached the photos of wind breaking wall and 3 ft. more than the highest node of
7. We have repair the metaled road with pavers as photos attached.
8. We have all installed the sprinklers with antismoke gun as per photos attached.
9. We have plantation the trees with 2-3 rows as photos attached.
10. We have ground the board with address of unit, plant capacity.
11. We have installed the camera around the crusher.

FR
H.E
J.E.C.H
Dated
03/10/24

M/s Thakur Enterprises

Rajinder Singh

Regards

Prop./Auth. Signatory

M/s Thakur Enterprises Unit-4.

Rajinder Singh
04/10/24

(TRUE COPY)

660
04/10/24

GSTIN: 02ADSP51546A1Z5

Kapil Sharma: 90144-24829

Ashok Thakur: 96256-78781

Yashpal Thakur: 70188-02576

Shree Shree Rudra Stone Crusher & Screening Plant-Unit - II

VILL. & P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.)

Ref. No.....

Dated: 22/10/2024

Subject: Notice under Air Act (prevention & control of pollution) Act, 1981 No: HPSPCB/RO/UNA/133/2024:1089 dated 11.09.2024

Dear Sir

As per above mentioned letter it is submitted that earlier we have All provided the pollution control measure such as repair wind breaking wall up to adequate height i.e. 03 ft above the highest node of conveyor, repair the damaged metaled road, Chute from top of discharge point. Now as per directed to submit point wise compliance report as per details given below: -

- 1) We have installed the water sprinklers with adequately designed nozzles as per photos & video attached.
- 2) We have grounded the MS Sheets on top around three sides as per required by department.
- 3) We have covered the all conveyors as per photos attached
- 4) We have fixed the Telescopic chute from top of discharge point as per photos attached.
- 5) We have repair the maintained road with pavers as photos attached
- 6) We have plantation the trees with 2-3 rows as photos attached.
- 7) We have installed the camera around the crusher.
- 8) We have installed the sprinkler with anti-smoke gun in the premises to control dust emission resuspension as per photos Attached.

FR.
 A.EE
 J.EE-III
 22/10/24

Input and report

22/10/2024



SHREE SHREE RUDRA STONE CRUSHER & SCREENING PLANT UNIT II

Prop. [Signature]

(TRUE COPY)

3 LAYER PLANTS



WIND BREAKING WALL

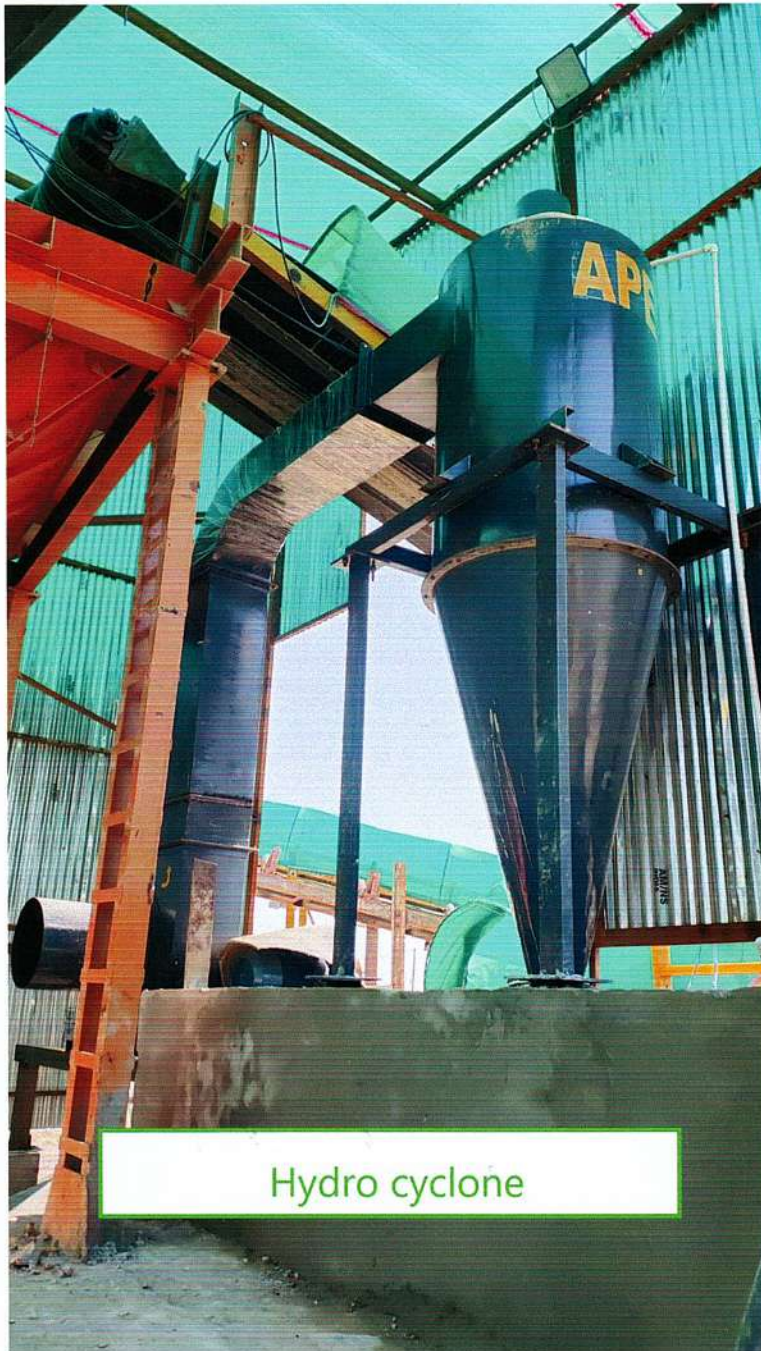


METALED ROAD WITH PAVERS



569
WATER SPRINKLERS WITH ADEQNATE DESIGNED
NOZZLES






(TRUE COPY)

Fig 1 water sprinklers with adequately designed nozzles

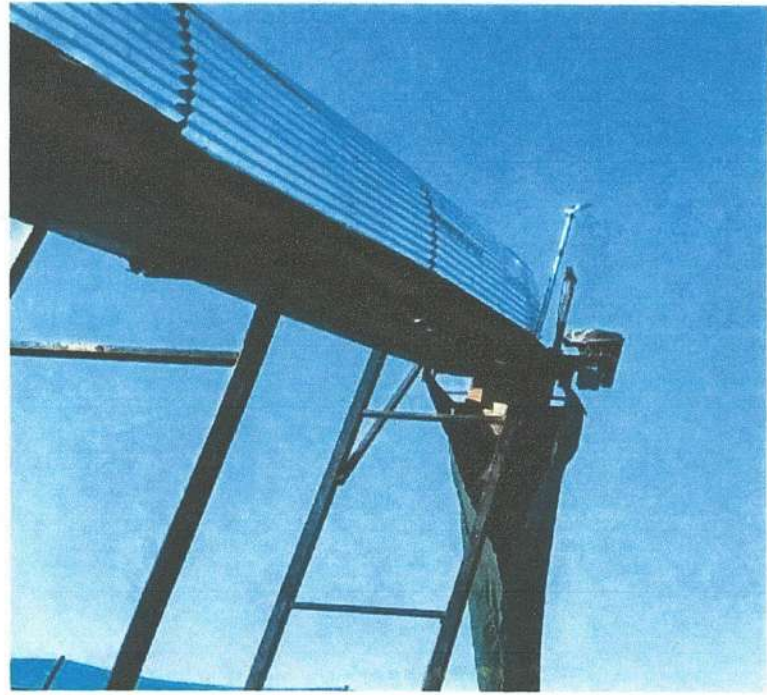
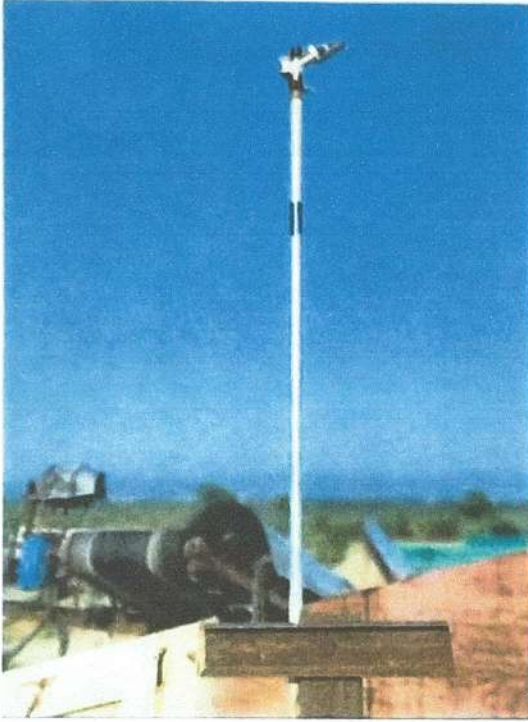


Fig 2 MS Sheet around the Plant





Fig 4: Telescopic chute from top of discharge point

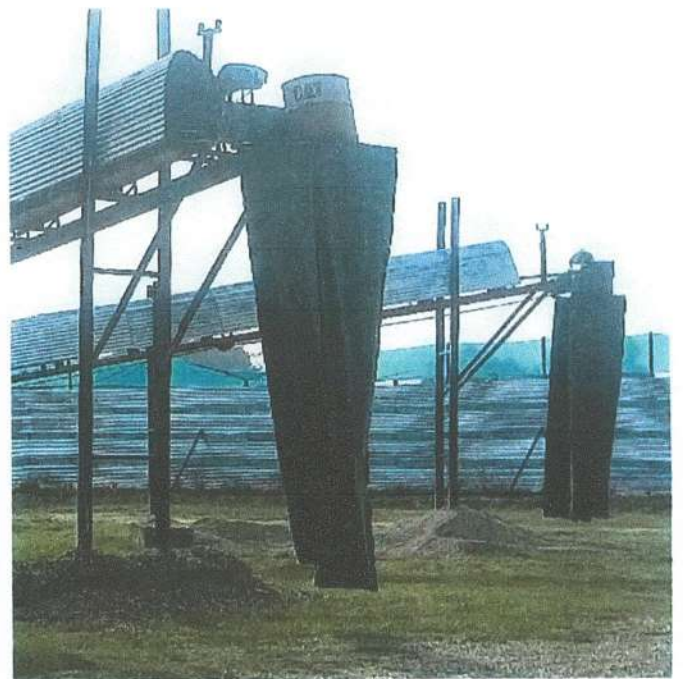


Fig:-5 Maintained road with pavers



Fig. no:-6 Plantation the trees with 2-3 rows



Fig:-7 :- Installed the camera around the crusher.

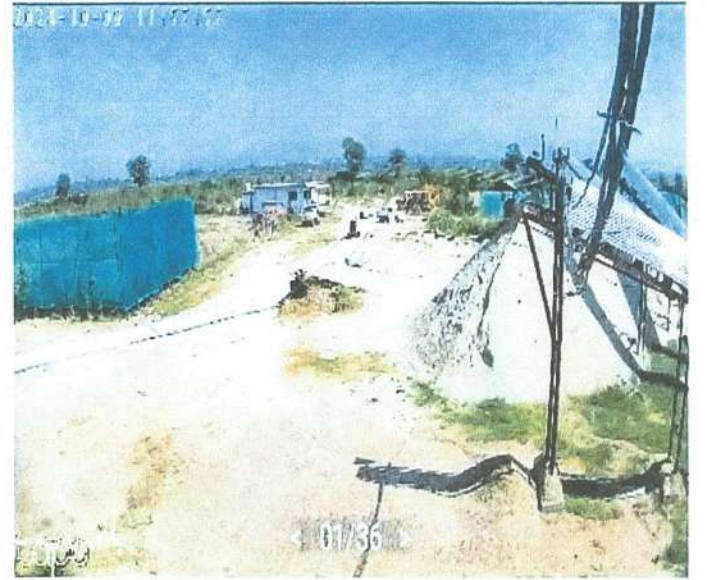


Fig:-8 Sprinkler with anti-smoke gun in the premises to control dust emission



(TRUE COPY)



H.P. STATE POLLUTION CONTROL BOARD
Regional Office Una
 Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
 Phone: 01975-238131
 Website : <http://www.hppcb.nic.in> e-mail : pchrouna@gmail.com



No: HPSPCB/RO-Una/OA No. 807 of 2022/2024: 1477-81

Dated: 14/11/24

From: Regional Officer

To

Sh. Rajinder Singh S/o Sh. Kashmir Singh,
 Proprietor M/s Thakur Enterprises Unit-IV,
 VPO Dharampur, Tehsil Haroli, Distt. Una (HP).

Subject: Compliance of Order dated 12-09-2024 passed by the Hon'ble NGT in OA No. 666/2024 titled as Om Prakash & Ors. v/s State of HP & ors.

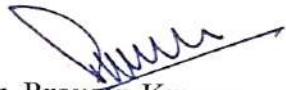
This is with reference to the order dated 12-09-2024 passed by the Hon'ble NGT in OA No. 666/2024 titled as Om Prakash & Ors. v/s State of HP & ors. In the aforementioned orders passed by Hon'ble NGT, following was directed to the State Board:

10 In the Meantime, Respondent No 2 (i.e. HPSPCB) will ensure that Respondent No. 10 and 11 (i.e. both crusher units) operate only by complying with all the norms.

Whereas, your unit was inspected on 08.11.2024 by the State Board officials and found non-operational. During the visit, it was observed that unit has provided all the requisite PCDs as per CPCB Guidelines notified in July, 2023.

Further, to ensure the compliance of emission norms/efficiency of APCDs provided by the crusher unit, the State Board has to perform Emission Monitoring of the crusher, while the crusher is operational at full/optimum capacity.

As per inspection conducted on 8.11.2024, your stone crusher is complying with the guidelines/norms as framed by Central Pollution Control Board, however in order to verify adherence/compliance of emission norms as laid down in the Schedule-I of Environment Protection Rules 1986, you are hereby directed to make the stone crusher operational to enable this office conduct air monitoring on optimum capacity, so that compliance of the directions of the Hon'ble NGT could be ensured. .


 Er. Praveen Kumar
 Regional Officer
 G- HPSPCB Una


 (TRUE COPY)



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com



No: HPSPCB/RO-Una/OA No. 807 of 2022/2024: 1482-86

Dated: 14/11/24

From: Regional Officer

To

Sh. Kapil Sharma S/o Sh. Sansar Chand,

Proprietor M/s Shree Shree Rudra Stone crusher and Screening Plant Unit-II,
VPO Dharampur, Tehsil Haroli, Distt. Una (HP).

Subject: Compliance of Order dated 12-09-2024 passed by the Hon'ble NGT in OA No. 666/2024 titled as Om Prakash & Ors. v/s State of HP & ors.

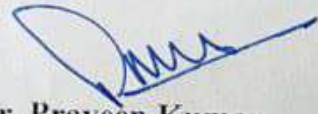
This is with reference to the order dated 12-09-2024 passed by the Hon'ble NGT in OA No. 666/2024 titled as Om Prakash & Ors. v/s State of HP & ors. In the aforementioned orders passed by Hon'ble NGT, following was directed to the State Board:

10. *In the Meantime, Respondent No. 2 (i.e. HPSPCB) will ensure that Respondent No. 10 and 11 (i.e. both crusher units) operate only by complying with all the norms.*

Whereas, your unit was inspected on 08.11.2024 by the State Board officials and found non-operational. During the visit, it was observed that unit has provided all the requisite PCDs as per CPCB Guidelines notified in July, 2023.

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Er. Praveen Kumar
Regional Officer
HPSPCB Una

(TRUE COPY)



Tarun Gupta <officeofadvtarungupta955@gmail.com>

Reply on behalf of Respondent nos.11 & 12 in O.A. No. 666 of 2024

1 message

Tarun Gupta <officeofadvtarungupta955@gmail.com>

Sat, Nov 30, 2024 at 1:31 PM

To: "vmlawyers@gmail.com" <vmlawyers@gmail.com>, indusecy-hp@nic.in

Respected sir,

Please find enclosed copy of Reply on behalf of Respondent nos.11 & 12 in O.A. No. 666 of 2024 titled as Sh. Om Prakash & Ors. Versus State of Himachal Pradesh & ors.

Regards

TARUN GUPTA

(ADV.) FOR THE R-11 & 12



Reply on behalf of Respondent Nos. 11 & 12.pdf